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CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

C.C.P. No. 34/92

S.K. Verma

Applicant

versus

Sri Mahesh Prasad, Secretary,

(I&B), New Delhi and another

Respondents.

In

O.A. No. 358/92 126/92

S.K. Verma

Applicant

versus

Union of India & others

Respondents.

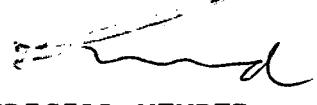
HON. MR. S.N. PRASAD, JUDICIAL MEMBER.

HON. MR. V.K. SETH, ADMN. MEMBER.

(Hon. Mr. S.N. Prasad, Judicial Member.)

Shri A.K. Shukla, learned counsel for the applicant is present. This Contempt Petition No. 34/92 in O.A. No. 358/92 has been filed for taking punitive action against the respondents for non-compliance of the directions contained in judgment and order dated 16.3.92 passed in O.A. No. 126 of 1992. The learned counsel for the applicant has not pressed this contempt petition at this stage, as is obvious from the perusal of endorsement appearing on the back of the Contempt Petition No. 34/92. In view of the above, the contempt petition No. 34/92 stands dismissed as not pressed. Notices issued to the respondents, if any shall stand discharged.

ADMN. MEMBER


JUDICIAL MEMBER.

LUCKNOW: Dated: 19.11.93

Shakeel/